

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 337/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Solar PV Projects (Tranche V) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 3.8.2017.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 11.6.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. Learned counsel for the Petitioner, Solar Energy Corporation of India Limited, submitted that present Petition has been filed for adoption of tariff for 480 MW Solar PV Projects (Tranche V) connected to inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017. Learned counsel submitted that pursuant to the bidding, two bidders/developers, namely, GRT Jewellers (India) Private Limited (150 MW @ Rs. 2.53/kWh) and SBE Renewable Sixteen Private Limited (330 MW @ Rs. 2.65/kWh) have been selected for supply of power to the Utilities of the State of Bihar. Learned counsel further submitted that SECI has executed the Power Purchase Agreements (PPAs) with the selected Solar Power Developers and Power Sale Agreement (PSA) with Bihar Utilities and sought liberty to place on record the copies of the same. Learned counsel requested to issue notice to the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies by 19.6.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 29.6.2020. The Commission directed the Petitioner to place on record the



copies of the PPAs and PSAs executed with Solar Power Developers and Bihar Utilities respectively by 25.6.2020.

5. The Commission directed that due date of filing the reply, rejoinder and copies of the PPAs & PSAs should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

